GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

STARRED QUESTION NO:245 ANSWERED ON:11.08.2010 ALLOCATION OF FUNDS UNDER SSA Mahtab Shri Bhartruhari;Shanavas Shri M. I.

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) Whether certain States/Union Territories (UTs) have demanded additional allocation of funds under the Sarva Shiksha Abhiyan (SSA) so as to undertake improvement in the infrastructural facilities in the schools during each of the last three years;

(b) if so, the amount demanded and sanctioned during the above period, State/UT-wise;

(c) the funds given to Non-Governmental Organisations (NGOs) during each of the last three years for SSA, State/UT-wise; and

(d) the monitoring mechanism in place to ensure proper utilization of the funds?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL)

(a) to (d) : A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 245 FOR 11TH AUGUST, 2010 ASKED BY SHRI M.I. SHANAVAS AND BHARTRUHARI MAHTAB REGARDING ALLOCATION OF FUNDS UNDER SSA

(a) & (b): Under Sarva Shiksha Abhiyan (SSA), the Annual Work Plan & Budget (AWP&B), submitted by each State/UT is considered and approved by the Project Approval Board (PAB) every year, taking into account the fund sharing pattern between Central and State Governments applicable for that year. Funds are released after verification of the release of State share in the previous year and the level of expenditure of funds released in the previous year. Outlays for Civil Works are provided up to the ceiling of 33% of the total AWP&B outlay approved by the PAB. However, in the case of Special Focus Districts, which have infrastructure gaps, SSA provides enhanced civil works outlay up to 50% of the total outlay. The details of allocation of funds sought by States/UTs and sanctioned under SSA during the last three years is given in Annexure-I.

(c): Under SSA, States partner with Non-Governmental Organisations (NGO) for various interventions such as inclusive education, strategies for out of school children, girls education, community mobilization etc. The details of the funds provided by the States to NGOs are not maintained at the national level. However, these are within the outlays approved by the PAB for AWP&B of the State. Details of NGOs associated with SSA in the States, in the last three years is at Annexure II. At the national level, grants are released to NGOs under Innovative & Experimental (I&E) Programmes for Education at elementary level, under which Rs.3.09 crore was provided to 13 NGOs in 2007-08, and Rs. 2.94 crore to five NGOs in 2009-10.

(d): For effective implementation of SSA, a rigorous monitoring system has been put in place, which includes inter-alia, submission of monthly/ quarterly progress reports and periodic review meetings by States, field level monitoring through reputed institutes of social sciences and university departments of education, as also independent review missions on programme progress. In addition, statutory and independent annual financial audits and concurrent financial reviews are conducted under SSA. A system of electronic transfer of funds to State Project Offices of SSA in States & Union Territories is also in place.